ITEM NO.35 COURT NO.6 SECTION XVII-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No.395/2025

ATUL DEV & ORS. Appellants

VERSUS

UNION OF INDIA & ORS. Respondents

[TO BE TAKEN UP AT END OF THE BOARD]
I.A. No.12583/2025-APPROPRIATE ORDERS/DIRECTIONS
I.A. No.219206/2025-APPROPRIATE ORDERS/DIRECTIONS
I.A. No.129522/2025-APPROPRIATE ORDERS/DIRECTIONS
I.A. No.102915/2025-APPROPRIATE ORDERS/DIRECTIONS
I.A. No.259536/2025-APPROPRIATE ORDERS/DIRECTIONS
I.A. No.12579/2025-EX-PARTE STAY
I.A. No.181976/2025-INTERVENTION APPLICATION
I.A. No.164403/2025-INTERVENTION APPLICATION
I.A. No.259535/2025-INTERVENTION APPLICATION
I.A. No.33778/2025-INTERVENTION/IMPLEADMENT
I.A. No.240932/2025-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
I.A. No.84020/2025-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

WITH

C.A. Nos.11357-11360/2025 (XVII-B)
I.A. No.194839/2025-GRANT OF INTERIM RELIEF
I.A. No.239901/2025-PERMISSION TO APPEAR AND ARGUE IN PERSON
I.A. No.204827/2025-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
I.A. No.213549/2025-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
I.A. No.221412/2025-RECALLING THE COURTS ORDER

Diary No. 41757/2025 (XVII-B)
I.A. No.219976/2025-CONDONATION OF DELAY IN FILING APPEAL
I.A. No.219982/2025-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
I.A. No.219980/2025-PERMISSION TO FILE LENGTHY LIST OF DATES

T.P. No. 11426/2025 (XVII-B)
I.A. No.336623/2025-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
I.A. No.223819/2025-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Signature Not Verified
Digitally signed by rashmi uikey rajput
Date: 2025.11.17 16:37:20 IST
Reason:

Date : 16-11-2026 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE SHEEL NAGU

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Mr. Raghav Kacker, Adv.
Mr. Ajay Veer Singh, Adv.
Mr. Yadav Narender Singh, AOR
Mr. Tushar Singh- 2700, AOR

UPON hearing the counsel the Court made the following

O R D E R

1. List the appeals on 10th December, 2026 (immediately after fresh matters).

2. Proceedings before the Estate Officer may continue but no final order shall be passed without obtaining the leave of this Court.

(RASHMI DHYANI PANT)
ASST. REGISTRAR-CUM-PS

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)